

NOES

Amat, Shri D.
 Amin, Shri R. K.
 Atam Das, Shri
 Bharat Singh, Shri
 Brij Bhushan Lal, Shri
 Deo, Shri P. K.
 Deo, Shri R. R. Singh
 Desai, Shri C. C.
 Dipa, Shri A.
 Gayatri Devi, Shrimati
 Goel, Shri Shri Chand
 Gowd, Shri Gadilingana
 Jha, Shri S. C.
 Joshi, Shri Jagannath Rao
 Kalita, Shri Dhireswar
 Kamalanathan, Shri
 Karni Singh, Dr.
 Khan, Shri M. A.
 Khan, Shri Zulfiqar Ali
 Limaye, Shri Madhu
 Masani, Shri M. R.
 Meetha Lal, Shri
 Meghrajji, Shri
 Misra, Shri Janeshwar
 Mody, Shri Piloo
 Mohammed Imam, Shri
 Molahu Prasad, Shri
 Naik, Shri G. C.
 Naik, Shri R. V.
 Parmar, Shri D. R.
 Ramamoorthy, Shri P.
 Ranga, Shri
 Ray, Shri Rabi
 Shastri, Shri Sheopujan
 Sheo Narain, Shri
 Suraj Bhan, Shri
 Tapuriah, Shri S. K.
 Tyagi, Shri O. P.
 Vidyarthi, Shri R. S.

MR. SPEAKER : The result* of the division is : Ayes : 184 ; Noes : 39.

The motion was adopted.

MR. SPEAKER : Now we adjourn for lunch. After lunch we will take up the Companies (Amendment) Bill which we are discussing already.

SHRI S. M. BANERJEE : More time should be given for discussion of the Companies (Amendment) Bill.

MR. SPEAKER : We will meet at 2.30 p.m.

13.14 hrs.

The Lok Sabha adjourned for Lunch till thirty minutes past Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at thirty-three minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]
 PRESIDENT (DISCHARGE OF FUNCTIONS) BILL—Contd.

श्री मधु लिमये : अध्यक्ष महोदय, मुझे एक भर्ज आप से करनी है। स्पीकर साहब ने कल जो निर्णय दिया उस के आधार पर आप को एक नया निर्देश जारी करना है। आप को याद होगा कि कल जब राष्ट्रपति के बारे में विधेयक आया और हम ने कुछ आपत्ति उठाई उस के ऊपर संविधान की दफा 117 के तहत जो राष्ट्रपति को सिफारिश करनी पड़ती है उस के बारे में जो परिवर्तन किया गया, उस के बाद चक्काण साहब का प्रस्ताव पास हुआ। इसका साफ मतलब है कि हमारा जो कहना था संविधान की दफा 65 के तहत, 65 में यह है...

MR. DEPUTY-SPEAKER : When we take up the Bill tomorrow all these matters can be considered.

श्री मधु लिमये : वह बिल के संबंध में मैं नहीं कह रहा हूँ। मैं यह कह रहा हूँ, यह 65 (1) आप देख लीजिए :

65 (1) In the event of the occurrence of any vacancy in the office of the President by reason of his death, resignation or

*The following Members also recorded their Votes :

AYES : Shrimati Ila Palchowdhuri, Shri Viswanatha Menon and Shri Bhagaban Das ;

NOES : Shri Ranjit Singh.

[श्री मधु लिमये]

otherwise, the Vice-President shall act as President until the date on which a new President elected in accordance with the provisions of this Chapter to fill such vacancy enters upon his Office.

उस का मतलब है कि राष्ट्रपति का पद इस वक्त रिक्त है, वकैसी है और उप-राष्ट्रपति, राष्ट्रपति के नाते काम कर रहे हैं। तो क्या आप सरकार को यह निर्देश जारी करेंगे कि आल इन्डिया रेडियो से उन के वक्तव्यों में वह राष्ट्रपति गिरि इस तरह का उल्लेख न करें क्योंकि अध्यक्ष के निर्णय के वह बिलकुल खिलाफ है। तो आप संसद कार्य मंत्री से कहिए कि भविष्य में आल इन्डिया रेडियो से या सरकारी वक्तव्यों में, किसी भी सरकारी निवेदन में गिरि साहब का उल्लेख राष्ट्रपति नहीं होना है बल्कि होना है वाइस-प्रेसीडेंट ऐंज प्रेसीडेंट।... (व्यवधान) कम्पनी बिल तो ठीक है। कम्पनी बिल तो अभी तक लिया नहीं गया।

MR. DEPUTY-SPEAKER : I shall ask the hon. Minister concerned to ascertain the position...

श्री मधु लिमये : वह मैं बता सकता हूँ। आल इन्डिया रेडियो पर ऐंक्टिंग प्रेसीडेंट कहा गया तो उन के सेक्रेटरी ने सर्कुलर भेजा या जबानी कहा। प्रेसीडेंट तो कोई है नहीं। जगह रिक्त है, वकैसी है। यह आप को करना चाहिए, वरना स्पीकर के निर्णय की अवहेलना होगी। कल को अध्यक्ष के निर्णय के बावजूद भी राष्ट्रपति कहेंगे तो अध्यक्ष का अपमान है। लोक सभा को इसे बर्दाश्त नहीं करना चाहिए।

MR. DEPUTY-SPEAKER : The hon. Member has raised the point. We have to ascertain whether it is correct or not. We shall try to ascertain the position. I cannot say anything off hand just now.

श्री मधु लिमये : वह तो मैं बता रहा हूँ....

MR. DEPUTY-SPEAKER : This morning, the Speaker read out the communication, which I am sure the hon. Member must have heard, wherein the description given is 'Vice-President acting as President.' So far as this House is concerned, the Speaker has ruled what the description of the President's position should be. As regards what AIR says, I cannot say anything just now. No doubt, AIR is an agency which is independent but is controlled by Government...

श्री मधु लिमये : वह लोक सभा को नहीं डिफाई कर सकते। लोक सभा सर्वोच्च है।

MR. DEPUTY-SPEAKER : I have said that the hon. Minister will take note of it.

SHRI RAGHU RAMAIAH : I would like to say something. I think the convention has been that if a Member wants to raise something, he should first write to you and then we have notice of it. Of course what he has raised is an important matter, it is for you to lay down a convention that previous notice should be given.

श्री मधु लिमये : हम तो उसी समय कहना चाहते थे लेकिन हम आप के बिल में अड़गा नहीं डालना चाहते थे, इसलिए चुप बैठे थे। नहीं तो उसी समय हम बताना चाहते थे।

MR. DEPUTY-SPEAKER : I may say that there was no notice and the proper procedure was not followed. But since he has raised it, I have said that the hon. Minister may take note of the point that has been raised. Beyond that, what else can I say now ?

14.39 hrs.

COMPANIES (AMENDMENT) BILL
—contd.

MR. DEPUTY-SPEAKER : We will now proceed with the Companies (Amendment) Bill. Shri R.D. Bhandare may resume his speech now.